

15.01 hrs.

Title: Introduction of the Delhi Municipal Corporation (Validation of Electricity Tax) Act and other Laws (Repeal) Bill, 2002.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): On my behalf of my senior colleague, Shri L.K. Advani, I beg to move for leave to introduce a Bill to repeal the Delhi Municipal Corporation (Validation of Electricity Tax) Act, 1966, the Goa, Daman and Diu (Opinion Poll) Act, 1966, the Punjab Pre-emption (Chandigarh and Delhi Repeal) Act, 1989 and certain other enactments which are in force in the Union Territory of Chandigarh.

MR. CHAIRMAN : The question is:

"That leave be granted to introduce a Bill to repeal the Delhi Municipal Corporation (Validation of Electricity Tax) Act, 1966, the Goa, Daman and Diu (Opinion Poll) Act, 1966, the Punjab Pre-emption (Chandigarh and Delhi Repeal) Act, 1989 and certain other enactments which are in force in the Union Territory of Chandigarh."

The motion was adopted.

SHRI CH. VIDYASAGAR RAO: Sir, I introduce the Bill.

- Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 10.4.2002.